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## PART-V

GOVERNMENT OF MEGHALAYA  
MEGHALAYA LEGISLATIVE ASSEMBLY SECRETARIAT

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### NOTIFICATION

The 8<sup>th</sup> September, 2025.

**No.LB.79/LA/2025/3.** – The Meghalaya Homeopathic Medicine (Amendment) Bill, 2025 introduced in the Meghalaya Legislative Assembly on the 8<sup>th</sup> September, 2025 together with the Statement of Objects and Reasons is published under Rule 71 of the Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly for general information.

### THE MEGHALAYA HOMOEOPATHIC MEDICINE (AMENDMENT) BILL, 2025

**A**

**Bill**

Further to amend the Meghalaya Homoeopathic Medicine (Assam Act XI of 1955 as adapted by Meghalaya).

Be it enacted by the Legislature of the State of Meghalaya in the Seventy-Sixth Year of the Republic of India, as follows:-

**Short title and commencement** 1. (1) This Bill may be called the Meghalaya Homoeopathic Medicine (Amendment) Bill, 2025.

(2) It shall come into force at once.

**Amendment of Section 3** 2. In Section 3 the Meghalaya Homoeopathic Medicine (Assam Act XI of 1955 as adopted by Meghalaya) (hereinafter referred to as the Principal Act), in sub-section (1), for the words "Board of Homoeopathic System of Medicine, Meghalaya" the words "Meghalaya Council for Homoeopathic System of Medicine" shall be substituted.

**Amendment of Sections 2, 4, 5, 6, 7, 9, 10, 13, 14, 15, 16, 17, 18, 19, 20, 22, 23 and 24** 3. In the principal Act, in Section 2, 4, 5, 6, 7, 9, 10, 13, 14, 15, 16, 17, 18, 19, 20, 22, 23 and 24, wherever the word "Board" appears the word "Council" shall be substituted.

**STATEMENT OF OBJECT AND REASONS.**

The National Commission for Homoeopathy have instructed all the State Government that Homoeopathy Graduates/Post Graduates in the State should mandatorily get enrolled in the State Council of Registration as per provision of subsection (1) of Section 15 and sub-section (1) of Section 31 of National Commission for Homoeopathy Act, 2020. Also, the State Registering and Practice Regulating Authority is to be renamed as "**Council for Homoeopathic System of Medicine**" as per sub-section (2) (q) of Section 1 of the National Commission for Homoeopathy Act, 2020. Therefore, the State authorities are to establish and rename '**Homoeopathy Board**' as '**Meghalaya Council for Homoeopathic System of Medicine**'. In view of the National Commission's direction, Section 3 of the Meghalaya Homoeopathic Medicine Act (Assam Act XI of 1955 as adapted by Meghalaya) was amended *vide* the Meghalaya Homoeopathic Medicine (Amendment) Ordinance, 2025 as promulgated by the Hon'ble Governor on the 12<sup>th</sup> August, 2025.

Therefore, the above said Ordinance is required to be replaced by a Bill, namely, the Meghalaya Homoeopathic Medicine (Amendment) Bill, 2025.

Hence the Bill.

Minister In charge  
Health & Family Welfare Department.

**ANDREW SIMONS,**  
Commissioner & Secretary,  
Meghalaya Legislative Assembly.

**FINANCIAL MEMORANDUM**

There will be no financial implication for implementing the proposed Meghalaya Homoeopathic Medicine (Amendment) Bill, 2025.